

**GOVERNMENT OF INDIA  
MINORITY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:508  
ANSWERED ON:15.03.2012  
MINORITY DOMINATED DISTRICTS  
Punia Shri P.L.

**Will the Minister of MINORITY AFFAIRS be pleased to state:**

- (a) the number of minority dominated districts in the country, State-wise;
- (b) the norms laid down for declaring any district as minority dominated district;
- (c) whether the Government proposes to increase the number of the said districts by revising the said norms; and
- (d) if so, the time by which the number of the said districts is likely to be increased alongwith the State-wise names of the new districts proposed to be declared as minority dominated districts?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT H. PALA)

- (a) Government has identified 90 minority concentration districts in the country, on the basis of substantial minority population and backwardness parameters. The State-wise list of minority concentration districts is annexed.
- (b) The minority population parameters used for identification of 90 minority concentration districts (MCDs) were as follow:-
  - (i) Districts with a 'substantial minority population' of at least 25% of the total population were identified in 29 States/UTs;
  - (ii) Districts having a large absolute minority population exceeding 5 lakh and the percentage of minority population exceeding 20% but less than 25% were identified in 29 States/UTs;
  - (iii) In the six States/UTs, where a minority community is in majority, districts having 15% of minority population, other than that of the minority community in majority in that State/UT were identified.

The backwardness norms used for identification of minority concentration district were:-

- (I) religion-specific socio-economic indicators at the district level-
  - (i) literacy rate; (ii) female literacy rate; (iii) work participation rate; and (iv) female work participation rate; and
- (II) basic amenities indicators at the district level-
  - (i) percentage of households with pucca walls; (ii) percentage of household with safe drinking water; (iii) percentage of household with electricity; and (iv) percentage of households with water closet latrines.
- (c)&(d): Determination of Minority Concentration Districts has been considered by the Working Group and Steering Committee on empowerment of minorities for the formulation of 12th Five Year Plan and the report of Working Group is under consideration of Planning Commission.